

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 204/TT/2016

Subject : Determination of transmission tariff for 400 kV line bays I and II (400 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-Station under Vindhyachal-IV (1000 MW)-Rihand-III (1000 MW) Generation Project in Western and Northern Region.

Date of Hearing : 13.4.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of petitioner submitted that:-

- a) The instant petition has been filed for approval of tariff of 400 kV line bays I and II (400 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-Station under Vindhyachal-IV (1000 MW)-Rihand-III (1000 MW) Generation Project in Western and Northern Region for 2014-19 tariff period.
- b) As per investment approval dated 17.3.2010, the date of commercial operation of the instant assets is 16.11.2012. However, the bays were commissioned on 4.1.2015, after a time over-run of 25 months and 18 days. The time over-run was due to non-readiness of upstream/downstream lines at 765 kV Phagi Sub-station of RRVPNL and RoW issues.



- c) The 400 kV D/C Bassi-Phagi line was ready in December, 2013, however, upstream/downstream lines at 765/400 KV RRVPNL's Phagi Sub-station were not ready to evacuate the power further. RRVPNL requested the petitioner to make contingency arrangement for evacuation of power from their Kawai and Kalisindh STPP by connecting 400 kV D/C Bassi-Phagi line with RRVPNL's 765 kV Anta-Phagi line. Accordingly, the 400 kV D/C Bassi-Phagi line was charged bypassing non-readied 765 kV bays of Phagi Sub-station.
- d) The estimated completion cost is ₹4434.85 lakh against the total RCE cost of ₹4693.82 lakh. Hence, there is no cost over-run. He further requested to approve the tariff as claimed.

2. Learned counsel for BRPL submitted that the petitioner has not filed the PERT Chart and CPM analysis which are mandatory as per the 2014 Tariff Regulations. He submitted that in the absence of these documents, it is difficult to understand the time over-run issue.

3. The Commission directed the petitioner to file the PERT Chart and CPM analysis on affidavit by 12.5.2017, with an advance copy to the respondents. The Commission further observed that if the above said details are not filed in time, the matter would be decided on the basis of information already on record.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

